

**THE OIL AND NATURAL GAS COMMISSION (FOURTH AMENDMENT) RULES, 1962**

**The Deputy Minister of Mines and Fuel (Shri Hajarnavis):** On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy each of the following papers:—

- (i) The Oil and Natural Gas Commission (Fourth Amendment) Rules, 1962 published in Notification No. G.S.R. 1706 dated the 15th December, 1962, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.

[Placed in Library, see No. LT-694/63].

- (ii) (a) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (b) Review by the Government on the working of the above Corporation.

[Placed in Library, see No. LT-695/63].

- (iii) (a) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (b) Review by the Government on the working of the above Corporation.

[Placed in Library, see No. LT-696/63].

**REPORT OF THE COMMISSION OF INQUIRY (INQUIRY ON THE ADMINISTRATION OF DALMIA-JAIN COMPANIES)**

**The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman):** On behalf of Shri Kanungo, I beg to lay on the Table a copy of the Report of the Commission of Inquiry (Inquiry on the administration of Dalmia-Jain Companies).

[Placed in Library, see No. LT-697/63].

**NOTIFICATIONS UNDER ARTICLE 320 OF THE CONSTITUTION ETC.**

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** On behalf of Shri Datar, I beg to lay on the Table:—

- (i) a copy each of the following Notifications under the proviso to clause (3) of article 320 of the Constitution:—

- (a) The Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1962 published in Notification No. G.S.R. 1644 dated the 8th December, 1962.

- (b) The Union Public Service Commission (Exemption from Consultation) Third Amendment Regulations, 1962 published in Notification No. G.S.R. 1689 dated the 15th December, 1962.

[Placed in Library, see No. LT-698/63].

[Shrimati Chandrasekhar]

(ii) a copy each of the following Rules under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) The Indian Police Service (Probation) (Second Amendment) Rules, 1962 published in Notification No G.S.R. 1729 dated the 22nd December, 1962.

[Placed in Library, see No. LT-699/63].

- (b) The All India Services (Conduct) Amendment Rules, 1962 published in Notification No. G.S.R. 1730 dated the 22nd December, 1962.

[Placed in Library, see No. LT-700/63].

ANNUAL REPORTS OF MAZAGON DOCK LIMITED AND GARDEN REACH WORKSHOPS LIMITED

The Minister of State in the Ministry of Defence (Shri Raghuramaiah): I beg to lay on the Table a copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:

- i) Annual Report of the Mazagon Dock Limited, Bombay, for the year ended 31st March, 1962 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT-701/63].

- (ii) Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year ended 31st March, 1962 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT-702/63].

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

Shri Hajarnavis: I beg to lay on the Table a copy of the Mineral Concession (Fifth Amendment) Rules, 1962 published in Notification No. G.S.R. 1707 dated the 15th December, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, see No. LT-703/63].

12.16 hrs.

ESTIMATES COMMITTEE

SIXTH AND SEVENTH REPORTS

Shri Dasappa (Bangalore): I beg to present the following Reports of the Estimates Committee:—

- (i) Sixth Report relating to action taken by Government on the recommendations contained in the Hundred and Ninetenth Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Works, Housing and Rehabilitation—Ashoka Hotels Limited, New Delhi.
- (ii) Seventh Report relating to action taken by Government on the recommendations contained in the Hundred and twenty-sixth and Hundred and twenty-seventh Reports of the Estimates Committee (Second Lok Sabha) on the Ministry of Food and Agriculture—Department of Food and Directorate of Sugar and Vanaspati and National Sugar Institute, Kanpur.